

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 306
IB-378(PB) 2021

IN THE MATTER OF:

PHL Fininvest Private Limited Petitioner/Applicant
Vs.
Mr. Chandresh Jajoo Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the PG : Mr. Vikas Dutta, Mr. Siddharth Silwal, Ms. Shivani
Sharma, Advs.

ORDER

The Applicant is directed to propose the name of Resolution Professional vide order dated 20.03.2024, by filing an application. This order has not yet been complied with.

One week time granted for complying the said order.

List the matter **on 25.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)